

ITEM NO.14

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2211/2024

POWER TRUST (PROMOTER OF HIRANMAYE ENERGY LTD.) Appellant(s)

VERSUS

BHUVAN MADAN (INTERIM RESOLUTION
PROFESSIONAL OF HIRANMAYE ENERGY LTD.) & ANR. Respondent(s)

(IA No.38978/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.38980/2024-EX-PARTE STAY and IA No.39562/2024-
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-02-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Mr. Shyam Divan, Sr. Adv.
Mr. Vinay Navare, Sr. Adv.
Mr. Pranjit Bhattacharya, Adv.
Ms. Raj Sarit Khare, Adv.
Mr. Vaibhav Niti, AOR

Mr. JB Mudgil, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Saurav Panda, Adv.
Ms. Mohana Nijhawan, Adv.
Mr. S. S. Shroff, AOR

Mr. Shashank Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 30.04.2024.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)